Recommendations of J.S. VERMA Committee

372. DR. JANARDHAN WAGHMARE:

DR. K.V.P. RAMACHANDRA RAO:

SHRI ARVIND KUMAR SINGH:

SHRI ALOK TIWARI:

SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Justice J.S. Verma Committee, set up by Government in the wake of the gruesome gangrape of a student in Delhi last month has recently submitted its report to the Union Government;
- (b) if so, the details of the recommendations made by the Justice Verma Committee;
- (c) whether Government has since examined the recommendations and details of recommendations which have been accepted/refused; and
- (d) what sincere efforts Government proposes to take to implement the Justice Verma Committee recommendations in letter and spirit?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) The Justice Verma Committee recommended amendments in the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 to provide for more stringent punishment for acts of crime against women. Most of the amendments proposed by the Justice Verma Committee have been incorporated in the Criminal Law (Amendment) ordinance, 2013.

Removal of AFSPA from Manipur

373. DR. KANWAR DEEP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is considering the removal of Armed Forces Special Powers Act (AFSPA) from the State of Manipur;
 - (b) if so, the details thereof;